

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 23223/2024

(Arising out of impugned final judgment and order dated 10-04-2024 in MAT No. 530/2024 passed by the High Court of Calcutta)

SUBIR SENGUPTA

Petitioner(s)

VERSUS

SECRETARY, ALIPORE BAR ASSOCIATION & ORS.

Respondent(s)

(IA No.147178/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.147177/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS and IA No.147623/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Rashmi Singhania, AOR
Mr. Nachiketa Joshi, Adv.
Mr. Santosh Kumar, Adv.
Mr. Praneet Pranav, Adv.
Ms. Sindoor VNL, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The learned senior counsel appearing on behalf of the petitioner seeks permission to withdraw the present Special Leave Petition.

The Special Leave Petition is, accordingly, disposed of as withdrawn. However, the question of law, if any, is kept open.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)